

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1336
TO BE ANSWERED ON: 02.08.2024

DIGITAL PERSONAL DATA PROTECTION ACT, 2023

1336. SMT. MAUSAM NOOR:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has a timeline to release the Rules under the Digital Personal Data Protection Act, 2023 (DPDPA, 2023);
- (b) whether Government has identified the duration for public consultation on the Rules; and
- (c) the manner in which Government plans to regulate data other than what is covered under digital personal data under the DPDPA, 2023, including but not limited to personal data collected through non-digital means, non-personal data and personal data from which identifiable information has been removed?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (c): The Digital Personal Data Protection Act, 2023 ('DPDP Act') was passed by the Parliament on 8th August, 2023. Hon'ble President of India gave assent on 11th August, 2023. The DPDP Act provides for the processing of digital personal data in a manner that recognises both the right of individuals to protect their personal data and the need to process such personal data for lawful purposes. Ministry of Electronics and Information Technology ('MeitY') has initiated the process of drafting Rules in accordance with the DPDP Act.
